

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.31/MP/2019  
Along with IA No. 18/2019**

Subject : Petition under Regulations 12 and 13 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2014.

Date of hearing : 15.2.2019

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Power System Operation Corporation Limited and others

Parties present : Shri Sitiesh Mukherjee, Advocate, PGCIL  
Shri Divyanshu Bhatt, Advocate, PGCIL  
Shri R.P.Padhi, PGCIL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed *inter-alia* to relax the provisions of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (Fourth Amendment) Regulations, 2018 and exempt the Petitioner from the levy of any additional charges. Learned counsel requested the Commission to set aside the penalty levied on the Petitioner. Learned counsel submitted that the Petitioner has also filed IA for seeking directions to the Respondents not to enforce the recovery of additional charges for deviations in accordance with the Fourth Amendment to the DSM Regulations till the final adjudication of the present Petition.

2. After hearing the learned counsel for the Petitioner, the Commission directed to issue notices to the Respondents on admissibility of the Petition and IA.

3. The Commission directed the Petitioner to serve copy of the Petition and IA on the Respondents immediately, if not served already. The Respondents were directed to file their replies by 12.3.2019 with an advance to the Petitioner who may file its rejoinder, if any, by 27.3.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petition and IA shall be listed for hearing on admissibility in due course for which separate notice will be issued.

**By order of the Commission  
Sd/-**

**(T. Rout)  
Chief (Law)**